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मध्यप्रदेश राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 136]

भोपाल, सोमवार, दिनांक 23 मार्च 2020—चैत्र 3, शक 1942

लोक स्वास्थ्य एवं परिवार कल्याण विभाग

मंत्रालय, वल्लभ भवन, भोपाल

भोपाल, दिनांक 23 मार्च 2020

No. PS/Health/17/Medi-3/595- In exercise of the powers conferred under Section 2, 3 & 4 of The Epidemic Diseases Act, 1897, the Governor of Madhya Pradesh is pleased to issue the following regulations regarding COVID-19 (Corona Virus Disease 2019)

1. These regulations may be called "The Madhya Pradesh Epidemic Diseases, COVID-19 Regulations, 2020.
2. "Epidemic Disease" in these regulations means COVID-19 (Corona Virus Disease 2019) which has been notified as Notified Epidemic disease and "Notified Infectious Disease" under Madhya Pradesh Public Health Act, 1949 by notification dated 18.03.2020.
3. Authorized persons under this Act are Principal Secretary (Public Health & Family Welfare) at the State Level, District Magistrate, Commissioner of Municipal Corporation, Sub Divisional Magistrate (SDM), Chief Medical and Health Officer and Civil Surgeon cum Hospital Superintendent in the districts.
4. Staff of all Government Departments and Organization of the concerned area will be at the disposal of the District Magistrate, Sub Divisional Magistrate (SDM), and officers authorized by the Department of Public Health and Family Welfare, for discharging the duty of containment measures in the districts. If required, District Magistrate may order requisition of services and facilities of any other person/institution.

5. No persons/institution/organization will use any print or electronic or social media for dissemination of any information regarding COVID-19 without ascertaining the facts and prior clearance of the Principal Secretary ((Public Health & Family Welfare), Commissioner, Health, Commissioner Medical Education, Director (Public Health & Family Welfare), Director (Medical Education) or the District Magistrate as the case may be. This is necessary to avoid spread of any unauthenticated information and/or rumors regarding COVID-19. If any person/institution/organization is found indulging in such activity, it will be treated as a punishable offence under these Regulations.
6. All hospitals, nursing homes and clinical establishments (government or private) during screening of specified cases shall record the history of travel of the person to any country or area (as per the guidelines issued from time to time by Government of India) where COVID-19 has been reported. The history of contacts with the suspected or confirmed case of COVID-19 is required to be recorded. Contact tracing for patients (required as per the guidelines issued from time to time) will be conducted by the Health Department or by other identified staff. Information of all such cases must be given to District Integrated Disease Surveillance Unit and District Magistrate immediately.
7. If the owner or occupier(s) of any premises or any individual suspected/confirmed with COVID-19, refuses to take measures for prevention or treatment i.e., Home Quarantine/Institutional Quarantine/Isolation or any such person refuses to co-operate with, render assistance to, or comply with the directions of the Surveillance Personnel, the concerned District Magistrate having jurisdiction specifically in this regard, may pass an appropriate order and may proceed with proceedings under Section 133 of the Code of Criminal Procedure, 1973 (2 of 1974), or take any other coercive action as deemed necessary and expedient for enforcing such cooperation and assistance. In case of a minor, such Order shall be directed to the guardian or any other adult member of the family of the minor.
8. All advisories issued/or to be issued by the Government of India on COVID-19 will ipso facto be treated as directions under the Epidemic Diseases Act, 1897 in the State of Madhya Pradesh.
9. With the concurrence of Health and Family Welfare Department, Madhya Pradesh, District Disaster Management Committee headed by District Magistrate is authorized for planning strategy regarding containment measures for COVID-19 in their respective districts. The District Magistrate may co opt more officers from different departments for District Disaster Management Committee for this activity under these regulations.

10. **Penalty:** Any person/institution/organization found violating any provisions of this regulation shall be deemed to have committed an offence punishable under Section 187/188/269/270/271 of the Indian Penal Code (45 of 1860). District Magistrate of a District may penalize any person/institution/organization if found violating provisions of these regulation or any further orders issued by the Government under these Regulations.
11. **Protection to persons acting under the Act:** No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under this Act unless proved otherwise.
12. These regulations shall come into force immediately and shall remain valid for a period of one year from the date of publication of this notification.

By order and in the name of the Governor of Madhya Pradesh,
RAJEEV CHANDRA DUBEY, Secy.